



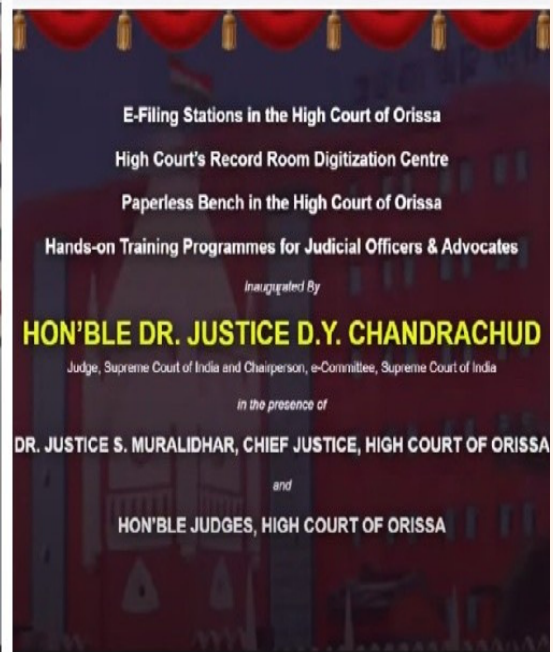
Newsletter

e-Committee, Supreme Court of India

Table of Content

e-Committee Chairperson DrJustice D.Y. Chandrachud Inaugurates E-filing Station, Digitisation of Record Rooms, Hands-On Training, Paperless Bench at High Court Of Orissa.....	3
Hands-on training for Judicial Officers on conducting Virtual hearings & recording evidence at Orissa Judicial Academy.....	5
Inauguration of e-Sewa Kendra, Video Conferencing Cabin at the Court Complex of the District & Sessions Judge, West Tripura, Agartala.....	9
First-ever e-Seva Kendra at the High Court of Uttarakhand.....	11
Help Desk Counter established at Bhagalpur Civil Court, Bihar.....	12
The Kerala High Court notifies the Electronic Video Linkage Rules for Courts (Kerala) 2021... 44	13
e-filing Help centres at Bar Associations through E-Sewa Kendra & Mobile Video Conferencing facility for Idukki and Wayanad Districts	14
Rajasthan's SIROHI District Successfully migrates CIS servers on Ubuntu 20.04.....	15
Hands-on Training Programme for Advocates of the Ganjam, District inaugurated by the Chief Justice of Orissa High Court.....	16
eCourts Awareness Programme by the Tamil Nadu State Judicial Academy reaches more than 25000 views.....	17
Extension of the E-Filing facility to all types of cases in District Judiciary of Tamil Nadu.....	19
Know the Best Practices of High Courts.....	20
eCourt Statistics.....	21
Rs.182.72 Crore fine collected - Status of Virtual Courts as on 30.09.2021.....	21
2.62 Lakh Process served through NSTEP - Status Report as on 30.09.2021.....	22
Training/Awareness Programme during September 2021.....	23

e-Committee Chairperson Dr Justice D.Y. Chandrachud Inaugurates E-filing Station, Digitisation of Record Rooms, Hands-On Training, Paperless Bench at High Court Of Orissa



- On 11.09.2021 - Hon'ble Dr Justice D.Y. Chandrachud, Judge, Supreme Court of India and Chairperson, e-Committee, Supreme Court of India in the presence of Dr Justice S. Muralidhar, Hon'ble Chief Justice & Hon'ble Judges of the High Court of Orissa inaugurated in virtual mode
- **.E-Filing Station** in the High Court of Orissa to assist and facilitate e-filing

Usage among Advocates of the High Court Bar Association.

- **High Court's Record Room Digitization Centre** for record preservation, digitisation, archival and retrieval all under one roof.
- **The First Paperless Courts of Orissa**
The Court of the Hon'ble Chief Justice of Orissa and the Court of Hon'ble Mr Justice S.K. Panigrahi



Hands-on training for Judicial Officers on conducting Virtual hearings & recording evidence at Orissa Judicial Academy

The Chairperson of the e-Committee also virtually inaugurated the Hands-on training for the Judicial Officers on conducting Virtual Court proceedings. The hands on training at Orissa Judicial Academy, Cuttack was presided by the Hon'ble Justice Sanjaya Kumar Mishra, Judge, High Court of Orissa, Hon'ble Mr. Justice Talwant Singh, Judge, High Court of Delhi and Ms R Arulmozhiselvi, Member (Human Resources), e-Committee, Supreme Court of India were the resource persons for the said training Programme. During the hands on training session the 21 Judicial officers were divided into four groups and all of them were given Hands on training on the various aspects of conducting Video Conferencing hearings and recording evidence through VC (i) How to schedule the Video Conferencing meeting; (ii) How

to conduct the Video Conferencing meeting from court point with remote point; (iii) Live recording of evidence of Police officers from remote Police stations; (iv) Live examination of a Doctor Witness from a remote hospital point (V) Marking exhibits & signature using Document Visualizer; (vi) Transmitting deposition of the witness from court point to remote location; (vii) Re-transmitting the signed deposition back to the court point through official email; (viii) How to encrypt and store the recorded evidence using Hash Value; (ix) Hands on Training on using NJDG as a Court and Case Management Tool.

- Hands-on Training Programme for Advocates of District and Taluka Bar Associations of Cuttack on practical usage of e-Filing, e-Payment & -Services under the e-courts project.

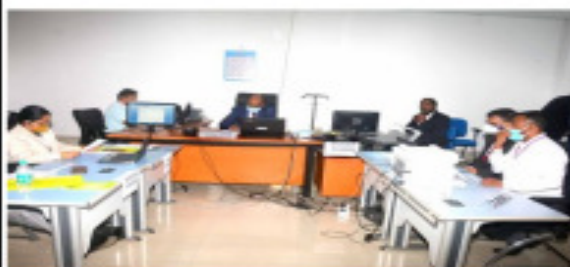


Figure 1: Court Point



Figure 2: Hospital remote point



Figure 3: public prosecutor remote point



Figure 4: Examination of Police witness

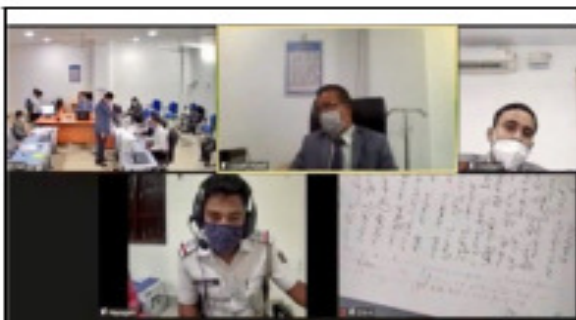


Figure 5: Marking of document using document Visualizer

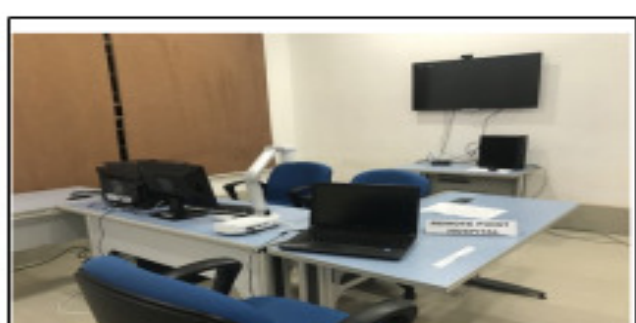


Figure 6: Remote point with VC equipment & Document visualizer

PENDING REPORT									
HOUSE									
Select a Database		HOUSE		HOUSE		HOUSE		HOUSE	
Count	Case No.	Case No.	Party Name	Act Under Section	Date of Filing	Date of Disposal	Status	Count	Case No.
1	C.A. COMPO-01/2013	171/70/2009/022013	Pratik Singh Chaturvedi Vs. S.A. Subbarao	477 (AND) OF	2013-01-16	2013-01-16	Pending	1	C.A. COMPO-01/2013
1	CHM BHOI Appeal/2009/0201	171/70/2009/022001	Shri. Manish Kumar Vs. Shri. Manish Kumar	105 (AND) OF	2013-09-04	2013-09-04	Pending	1	CHM BHOI Appeal/2009/0201
1	Cr. Muz. 600/2013	171/70/2009/022013	Shri. Nagesh Vs. The State of Tripura	438 (OF) OF	2013-09-16	2013-09-16	Pending	1	Cr. Muz. 600/2013
1	C.A. COMPO-01/2009	171/70/2009/022009	Shri. Nagesh Vs. The State of Tripura	438 (OF) OF	2009-09-01	2009-09-01	Pending	1	C.A. COMPO-01/2009
1	B.T. Type/4/07/09	171/70/2009/012006	Shri. Nagesh Vs. The State of Tripura	395 (OF) OF	2006-04-04	2006-04-04	Pending	1	B.T. Type/4/07/09
1	T.S. 1 M A C 1800/12015	171/70/2009/022015	Shri. Nagesh Vs. The State of Tripura	105 (OF) OF	2015-01-15	2015-01-15	Pending	1	T.S. 1 M A C 1800/12015
1	Muz. Petition/475/2009/0201	171/70/2009/022001	Shri. Nagesh Vs. The State of Tripura	105 (OF) OF	2009-01-15	2009-01-15	Pending	1	Muz. Petition/475/2009/0201
1	T.S. 1 M A C 1800/12015	171/70/2009/022015	Shri. Nagesh Vs. The State of Tripura	105 (OF) OF	2015-01-15	2015-01-15	Pending	1	T.S. 1 M A C 1800/12015
1	Muz. Petition/475/2009/0201	171/70/2009/022001	Shri. Nagesh Vs. The State of Tripura	105 (OF) OF	2009-01-15	2009-01-15	Pending	1	Muz. Petition/475/2009/0201
Total records found : 8									

ESTABLISHMENT ACT WISE REPORT									
HOUSE									
Select a Database		HOUSE		HOUSE		HOUSE		HOUSE	
Count	Case No.	Case No.	Party Name	Act Under Section	Date of Filing	Date of Disposal	Status	Count	Case No.
1	C.A. COMPO-01/2013	171/70/2009/022013	Pratik Singh Chaturvedi Vs. S.A. Subbarao	477 (AND) OF	2013-01-16	2013-01-16	Pending	1	C.A. COMPO-01/2013
1	CHM BHOI Appeal/2009/0201	171/70/2009/022001	Shri. Manish Kumar Vs. Shri. Manish Kumar	105 (AND) OF	2013-09-04	2013-09-04	Pending	1	CHM BHOI Appeal/2009/0201
1	Cr. Muz. 600/2013	171/70/2009/022013	Shri. Nagesh Vs. The State of Tripura	438 (OF) OF	2013-09-16	2013-09-16	Pending	1	Cr. Muz. 600/2013
1	C.A. COMPO-01/2009	171/70/2009/022009	Shri. Nagesh Vs. The State of Tripura	438 (OF) OF	2009-09-01	2009-09-01	Pending	1	C.A. COMPO-01/2009
1	B.T. Type/4/07/09	171/70/2009/012006	Shri. Nagesh Vs. The State of Tripura	395 (OF) OF	2006-04-04	2006-04-04	Pending	1	B.T. Type/4/07/09
1	T.S. 1 M A C 1800/12015	171/70/2009/022015	Shri. Nagesh Vs. The State of Tripura	105 (OF) OF	2015-01-15	2015-01-15	Pending	1	T.S. 1 M A C 1800/12015
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Total records found : 8									

ESTABLISHMENT ACT & UNDER SECTION WISE REPORT									
HOUSE									
Select a Database		HOUSE		HOUSE		HOUSE		HOUSE	

On 2nd September 2021, the Hon'ble Chief Justice, High Court of Tripura launched a "Periphery Report Module" in the District Court CIS Software to facilitate the generation of as many as 23 different categories of reports based on the Court's data available in the CIS of the local.

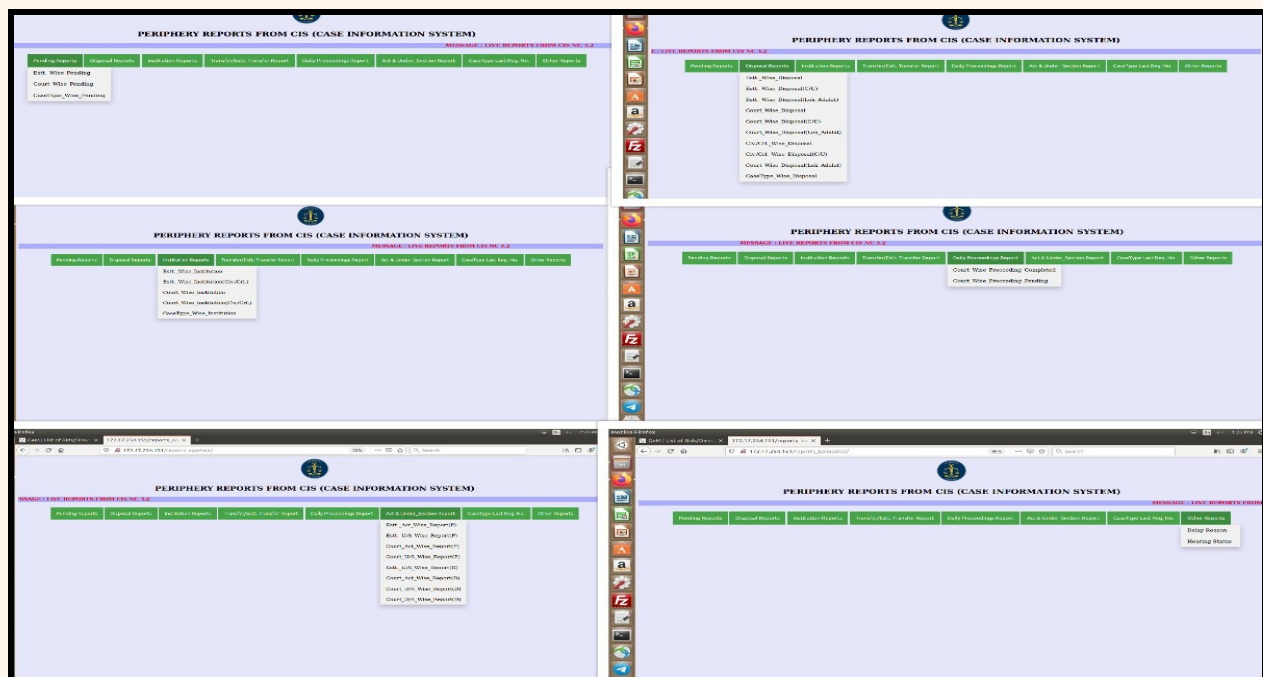
Servers of all the Court Complexes of Tripura.

This "Periphery Report Module" has been developed by the Periphery Development Team of the High Court based upon the requirements received from all the Court Complexes.

The Module is developed as a Process Automation Tool for instant generation of 23 different categories of reports to reduce time consumption and human resources involvement and eliminate the instances of data mismatch in preparation of various statistical information by the Courts of the District Judiciary.

The facility has been enabled in this Periphery Report Module to generate several essential reports, such as reports regarding the entry of delay

reasons, the report regarding Orders/Judgments not uploaded in CIS, the report regarding pendency and completion of daily proceedings by the Courts, and the facility for the generation of several reports regarding the institution, pendency, and disposal of cases court-wise, establishment-wise, case type-wise along with Act & Section-wise Pendency Report.



Inauguration of e-Sewa Kendra, Video Conferencing Cabin at the Court Complex of the District & Sessions Judge, West Tripura, Agartala.



On 13th September 2021, the newly established eSewa Kendra and Video Conferencing Cabin at the Court Complex of District & Sessions Judge, West Tripura, Agartala were inaugurated by Hon'ble Mr Justice Akil Kureshi, Chief Justice, High Court of Tripura in the presence of

Hon'ble Mr Justice S. Talapatra, Judge, High Court of Tripura and In-Charge of ICT including eCourts Project, Hon'ble Mr Justice A. Lodh and Hon'ble Mr Justice S.G. Chattopadhyay of the High Court of Tripura. The inauguration of the eSewa Kendra and Video

Conferencing Cabin was followed by a brief programme which was graced by the Hon'ble Chief Justice and Hon'ble Puisne Judges of the High Court of Tripura. Such eSewa Kendras are also being established at all the remaining Court Complexes of Tripura District Judiciary. The eSewa Kendra of Agartala Court Complex aims to function as the first line of contact between the litigants and judicial establishment to access Courts Project related services. It will also act as a one-stop centre for the litigants and common public to avail all the citizen-centric services of the e-Courts Project and the Legal Aid Scheme. The eSewa Kendra set up at the Agartala Court Complex is fully paperless, being equipped with four counters and each counter having Desktop Computers, High-Speed Scanners and LAN is having access to CIS.

The Video Conferencing Cabin inaugurated at the Agartala Court Complex has been set up to provide hardware, technology, and connectivity to those sections of the advocates and litigants who face difficulty attending virtual hearings due to the digital divide. The Video Conferencing Cabin has been equipped with a large Display System with a separate webcam, mic and speaker to provide a digital interactive platform for the litigants and advocates to attend virtual hearings in the Court, be it online bail hearing or recording of evidence of a witness through video conferencing. Very soon, the Video Conferencing Cabin of the Agartala Court Complex shall be equipped with additional VC Systems to cater for the needs of the advocates and litigants to attend virtual hearings.

First-ever e-Seva Kendra at the High Court of Uttarakhand



The first-ever e-Seva Kendra in the State of Uttarakhand was inaugurated by Hon'ble Mr Justice Raghvendra Singh Chauhan, Chief Justice of the High Court of Uttarakhand, on September 16, 2021, in the presence of Hon'ble Judges of the High Court.

Besides, other services the e-Seva Kendra aims to provide services regarding queries about case status, next date of hearing and other

details, assistance in downloading the Mobile app of eCourts for android and IOS, queries about judges on leave, guide people on how to avail free legal services from District Legal Service Authority, High Court Legal Service Committee and Supreme Court Legal Service Committee and queries and assistance in respect of facilities which are digitally available under eCourt project.

Help Desk Counter established at Bhagalpur Civil Court, Bihar



The Help Desk at Civil Court, Bhagalpur, has been established and is equipped with the required technology and will go a long way in

bridging the technological divide by providing access to eCourt services to the litigants.

The Kerala High Court notifies the Electronic Video Linkage Rules for Courts (KERALA), 2021

The Kerala Judiciary extensively used video conferencing solutions to conduct court proceedings during the pandemic to minimise footfalls in courtrooms. The Courts in the Kerala district judiciary in our State had conducted 1,59,153 court proceedings through video conferencing from 22-03-2020 to 31.08.2021. However, there was no specific legislation regulating the use of electronic video linkage or video conferencing for the conduct of court proceedings till 25.08.2021.

The courts in the State are making an effort to expedite proceedings with the help of Information and Communication Technology (ICT) tools. Video conferencing is being resorted to for the production of accused, hearing of bail applications, interlocutory applications,

examination of witnesses, final hearings etc. This makes it imperative that procedures in the form of Rules are laid down for video conferencing in court proceedings.

Hence, the Rules “THE ELECTRONIC VIDEO LINKAGE RULES FOR COURTS (Kerala), 2021” has been framed and notified by the High Court of Kerala under Article 225 and 227 of the Constitution of India for the use of video conferencing in court proceedings for courts in the State, which came into force on 25th August 2021. Copy of said rules and notification is available on the High Court website.

To read, please click the link below:

https://hckerala.gov.in/writereaddata/update_event_1630410108.pdf

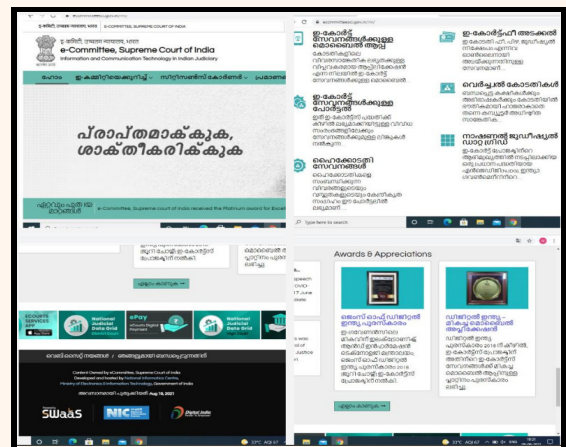
44 e-filing Help centres at Bar Associations through E-Sewa Kendra & Mobile Video Conferencing facility for Idukki, Wayanad Districts

The High Court of Kerala has decided to launch 2 Mobile Video Conferencing facilities with eSewa Kendra, considering the topography and remoteness of the Districts of Idukki and Wayanad and 44 eFiling help centres at Bar Associations as an extension of eSewa Kendra. For mobile eSewa Kendra with Video conferencing facility by providing

Tempo traveller, hardware equipment for Video Conferencing such as wireless Internet connection, VC equipment, Laptop / Desktop, a Multi-functional Device (MFD) (combined equipment of three facilities of Printer, Scanner & Copier) and furniture.

e-Committee website in Malayalam

e-Committee, Supreme Court of India has made available the website in 13 different languages, including the regional language Malayalam. Now the people of Kerala can bear the fruits of eCourts services in the Malayalam language. The translation of the website's contents was done by the translators of the Supreme Court Cell of the High Court and Master Trainers (Judicial Officers), supported by the Technical Teams of the High Court of Kerala & the website team of the e-Committee, Supreme Court of India.



Rajasthan's SIROHI District Successfully migrates CIS servers on Ubuntu 20.04



To upgrade CIS Servers on the latest Ubuntu Platform, the Hon'ble e-Committee Supreme Court of India decided to migrate Servers on the latest Ubuntu 20.04. Rajasthan and Orissa were chosen as Pilots for the implementation and replicate the same across the country.

Sirohi Judgeship in Rajasthan was identified as Pilot District. The technical team of Rajasthan completed this project and successfully migrated and upgraded the Servers of the Sirohi District Court Complex and all other Taluka

Court Complexes of Judgeship to Ubuntu 20.04. All these upgraded servers have been functioning seamlessly on live instances for the last month.

Thus, Sirohi Judgeship has become the first district in the entire country to successfully upgrade CIS servers to Ubuntu 20.04 and perform live testing. This exercise has paved the way for OS up-gradation of CIS servers across India.

Hands-on Training Programme for Advocates of the Ganjam, District inaugurated by the Chief Justice of Orissa High Court



On 04.09.2021, As a measure of capacity building among Advocates to utilise tools of ICT designed for their benefit under the e-Courts project, a Hands-on Training Programme for lawyers of the Ganjam, District Bar Association was inaugurated by Dr Justice S. Muralidhar, Chief Justice, High Court of Orissa in the presence of Hon'ble

Judges of the High Court of Orissa, District Judge, Ganjam and office bearers of District Bar Association, Ganjam. In the said Hands-on training programme, the trainee Advocates were imparted with practical hands-on training on the usage of e-Services such as e-Filing, e-Payment of Court Fee etc.

eCourts Awareness Programme by the Tamil Nadu State Judicial Academy reaches more than 25000 views.



The Tamil Nadu State Judicial Academy (TNSJA), Chennai had conducted ICT and Computerisation Sensitization and Awareness Programme on e-courts project for Judicial Officers, Court Staffs and Advocates on 05.09.2021 in the Tamil Nadu State Judicial Academy Headquarters at Chennai and its

Regional Centres at Coimbatore and Madurai. The said training programme was conducted in coordination with three Nodal Officers (Judicial Officers cum Master Trainers) along with Nine Master Trainers (Resource Persons) on the following e-courts topics viz., e-Filing, e-Payment, e-Summons,

Centralised Filing Counter, e-Service Centre for e-Court Services. Judicial Officers, Court Staffs and Advocates in the State of Tamil Nadu and Union Territory of Puducherry participated in the said training programme through Video Conferencing. The Online Training Programme was live

Streamed in the YouTube Channels of the Tamil Nadu State Judicial Academy. The YouTube links for the training mentioned above program and the YouTube Views as of 29.09.2021 are details.

S.No	Tamil Nadu Judicial Academy	YouTube Link of the Training Programme (Click the link to watch the Programmes)	No. of Views
1	Chennai (HQ)	https://youtu.be/izWBeCAO5yg	11,856
2	Madurai (Regional Center)	https://youtu.be/tGohWyYB1po	11,026
3	Coimbatore (Regional Center)	https://youtu.be/4yWPvJi0J7U	2,701
		Total Views	25,583

Extension of the E-Filing facility to all types of cases in District Judiciary of Tamil Nadu

The image displays two screenshots of the e-Filing portal interface. The top screenshot shows the 'New Case : Where to file' form with the 'CIVIL' tab selected. The form includes fields for State (TAMIL NADU), District (KANNIYAKUMARI), Court Establishment (PRINCIPAL DISTRICT COURT, NADERCOIL, KANNIYAKUMARI), Matter Type (ORIGINAL), Case Type (Select Case Type), Is MACT Matter (No), and Matter Nature (Select Case Type). The dropdown menu for 'Select Case Type' shows options: AS/APPEAL (SUIT), CMA(CIVIL MISCELLANEOUS APPEAL), COS(COMMERCIAL ORIGINAL SUIT), EXECUTION PETITION, and INSOLVENCY PETITION. The bottom screenshot shows the same form with the 'CRIMINAL' tab selected. The Matter Type is set to 'APPEAL', and the dropdown menu for 'Select Case Type' shows options: CR/LA(CRIMINAL APPEAL), CR/LM(CRIMINAL MISCELLANEOUS PETITION), and CR/LR(CRIMINAL REVISION PETITION). Both screenshots include a sidebar with navigation options like Home, New Case, Documents, Defect Court Fee, Interim Application, Reports, Contacts, News & Events, and Help. The top right of the interface shows a search bar and a 'Logout' button.

As per the direction of the Hon'ble Computer Committee, the e-filing facility has been implemented in the Madras High Court from April 2020 and the District Judiciary from May 2020 initially for bail matters and from 02.08.2021 onwards e-Filing facility was extended to all types of cases in Principal Seat and Madurai Bench of Madras High Court.

Accordingly, all the Principal District Judges in the State of Tamil Nadu, vide letter dated 06.09.2021 were addressed to extend the e-Filing facility to all types of cases in District Judiciary and also requested the Principal District Judges to sensitize the Advocates and Litigant Public to avail the e-Filing facility.

Know the Best Practices of High Courts



As part of the “Know the Best practices of High Court” series to disseminate information about the e-initiatives and the best practices of the High Courts, this month in the limelight are:

(i) The High Court of Sikkim

(ii) The High Court of Tripura

(i) The High Court of Sikkim - Click the link to read the e-initiatives and the best practices of Sikkim.

<https://ecommitteesci.gov.in/division/high-court-of-sikkim/>

(ii) The High Court of Tripura - Click the link to read the e-initiatives and the best practices of Tripura.

<https://ecommitteesci.gov.in/division/high-court-of-tripura/>

eCourt Statistics

Rs.182.72 Crore fine collected - Status of Virtual Courts as on 30.09.2021

Sr. No.	Virtual Court Name	Challans Received	Proceedings Done	Contested	Paid Challans	Fine Collected
1	Assam Traffic Department	10772	10772	41	1980	1453902
2	Chhattisgarh Traffic Department	62	61	0	27	57501
3	Haryana Traffic Department	7458	1553	12	139	122001
4	Jammu Traffic Department	58	58	1	26	23159
5	Karnataka Traffic Department	8294	8267	119	4701	4670350
6	Kashmir Traffic Department	1074	1031	15	203	141713
7	Kerala Traffic Department	30935	17961	42	2732	1467453
8	Kerala Transport Department	89254	38009	100	3895	5197951
9	Maharashtra Transport Department	10588	10454	20	401	1022201
10	Notice Branch Delhi Traffic Department	6671983	6603565	18628	551149	387089757
11	Odisha Traffic CTC-BBSR Commissionerate	2203	2012	0	124	125500
12	Pune Traffic Department	6080	6056	16	458	92051
13	Tamil Nadu Traffic Department	66379	65460	485	16180	115315160
14	Uttar Pradesh Traffic Department	322296	274406	269	20344	8595700
15	Virtual Court Delhi (Traffic)	2252810	2207490	73471	1127219	1301837222
	TOTAL	9480367	9247157	93219	1729579	1827211622

2.62 Lakh Process served through NSTEP - Status Report as on 30.09.2021

Sr No.	State/UT Name	Consumed Status	Delivery Status	Unserved	Served
1	Andhra Pradesh	4203	824	267	557
2	Assam	24459	3776	1063	2713
3	Bihar	14814	4947	1090	3857
4	Chandigarh	76932	7	4	3
5	Chhattisgarh	26147	16091	4517	11574
6	Delhi	123281	22036	8685	13351
7	Gujarat	33	5	2	3
8	Haryana	403294	2167	620	1547
9	Himachal Pradesh	483	52	19	33
10	Jammu and Kashmir	496	11	0	11
11	Jharkhand	1056	2	1	1
12	Karnataka	768127	95893	35429	60464
13	Kerala	44	86	4	82
14	Ladakh	2	0	0	0
15	Madhya Pradesh	36298	12685	2545	10140
16	Maharashtra	194378	69964	32214	37749
17	Manipur	76	138	24	114
18	Meghalaya	3	0	0	0
19	Mizoram	4	91	1	90
20	Orissa	22	6	1	5
21	Puducherry	3770	0	0	0
22	Punjab	782041	19973	9187	10786
23	Rajasthan	30763	33914	7868	26046
24	Sikkim	3821	2339	367	1972
25	Tamil Nadu	79459	48116	14549	33567
26	Telangana	84318	33182	5404	27778
27	Tripura	7831	9195	1187	8008
28	Uttar Pradesh	112185	16701	5145	11556
	Total	2778340	392201	130193	262007

Training/Awareness Programme during September 2021

Training/Awareness Programme for Advocates/Advocate Clerks/ Staff/Judicial Officers during September 2021					
High Court /Institutions	Programme details	Month/ Date	Participants	Participants / Views	URL Link- Click to watch
High Court of Madras	eCourts Common Awareness Programme	September 2021	Advocates; Staffs; Judicial officers.	25583	Click to watch (i) Chennai: https://youtu.be/izWBeCAO5vg (ii) Madurai: https://youtu.be/tGohWyYB1po (iii) Coimbatore: https://youtu.be/4yWPvJi0J7U
High Court of Jammu & Kashmir	ECT-004-2021	23-09-2021	Advocates & Clerks	1926	Click to watch https://youtu.be/TXqq7dmXC1k https://youtu.be/fFwOvrOr9IQ https://youtu.be/Jl4Bu7a-6lY
High Court of Kerala	eFiling Training	September 2021	Advocates & Clerks	153	Physical
High Court of Orissa	eFiling, e-Payment (Court fees, fines) and other e-courts services	September 2021	Advocates	110	Hands-on Training
Total Participants/Views				28072	
